

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

CP 214/2017

Under Section 252(3) of Companies Act, 2013

IN THE MATTER OF  
TRITONE ELETRONICS INDIA PRIVATE LIMITED  
AND  
REGISTRAR OF COMPANIES

Order delivered on: 20.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Tritone Electronics India Private Limited  
No. 1044, 1<sup>st</sup> Floor,  
6<sup>th</sup> Main,  
Vijaynagar,  
Banglore – 560040

...Petitioner

And

The Registrar of Companies Karnataka  
Ministry of Corporate Affairs,  
Government of India,  
'E' Wing, 2<sup>nd</sup> Floor,  
Kendriya Sadan,  
Kormangala,  
Banglore-560034

...Respondents

For the Petitioner (s) : G. Nagaraju, PCS.

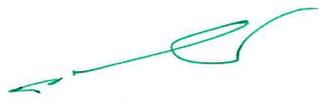
**ORDER**

The petition is listed before the Bench for compliance. When the matter is taken up, PCS for petitioner is present. He reported that company is not responding. In this matter, objection have not <sup>been</sup> compiled. It appears that the Petitioner Company is not showing any interest to proceed <sup>in</sup> the matter.

Therefore, the Petition deserves to be dismissed for not proceeding of the case. In the result, petition is dismissed for non-prosecution.



**(ASHOK KUMAR MISHRA)**  
**MEMBER, TECHNICAL**



**(RATAKONDA MURALI)**  
**MEMBER, JUDICIAL**